

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH: NEW DELHI**

**Compensation Application (AT) No. 01 of 2019**

**In**

**Competition Appeal (AT) No. 79-81 of 2012**

**In the matter of:**

**Food Corporation of India**

**....Appellant**

**Vs.**

**Excel Crop Care Ltd & Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. G. R. Bhatia, Mr. Rudresh Singh, Mr. Aniket Ghosh  
and Mr. Yuvnesh Sharma, Advocates.**

**For Respondents: Mr. Rahul Goel, Advocate for R-1.  
Mr. Manas Kumar Chaudhuri, Ms. Anisha Chand, Mr.  
Ebaad Nawaz Khan, Mr. Ravi Vaswani and Mr. Pranjal  
Prateek, Advocates for R-2.  
Ms. Anu Monga and Ms Saudamini Sharma, Advocates  
for R- 1 &3.**

**ORDER**

**16.04.2021:** Learned Counsels for the Respondents submits that against the order passed by this Tribunal they have preferred the Appeal before the Hon'ble Supreme Court which is pending. Therefore, they submit that the matter may be adjourned. Considering the Submissions, the matter is adjourned.

Let the matter be fixed 'For Hearing' on **27<sup>th</sup> May, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

*sr/rr*